



Scribe booked for recording video of salt-roti in mid-day meal

Lucknow: The police have lodged a case against a journalist and a village head representative, accusing them of maligning the Uttar Pradesh Government by recording a video of children at a school being served roti and salt as their mid-day meal last month.

Hours after the media reported lodging of the FIR, Basic Education Minister Satish Dwivedi said on Monday the action against the journalist for merely exposing corruption and highlighting reality should not have been taken.

"I will ask the SP (superintendent of police) on what basis the police have acted," Dwivedi said.

The Samajwadi Party termed the filing of the FIR an attack on "free and fearless journalism", with president Akhilesh Yadav saying everyone should unite for freedom of expression.

The complaint stated that the village head's representative, Rajkumar Pal, was aware



that only rotis were cooked and vegetable was not cooked in the Siyur Primary School in Jamalpur block of Mirzapur district.

But "instead of arranging for it", Pal called journalist Pawan Kumar Jaiswal, who works in the print media, and "pressed him to run it" in the electronic media, according to the complaint lodged by Mirzapur block education officer Prem Shankar Ram at the Ahraura police station on Saturday.

Jaiswal and Pal have been booked under sections 120B (criminal conspiracy), 186 (obstructing public servant in discharging duty), 193 (false

evidence) and 420 (cheating) of the Indian Penal Code, a senior police officer said. Some unnamed persons are also mentioned in the first information report.

According to the complaint, Jaiswal and Pal had conspired and deliberately made the video in a well-planned manner and did "despicable work" of maligning the image of the State Government.

Jaiswal, however, denied the allegations. "This is against journalism. You can see the news and verify it," he told a television channel. "Nothing is being created. I had told everything (to officials)."

The video of students being served salt and roti in their midday meal had gone viral on social media on August 22, triggering widespread outrage and leading to the suspension of two teachers. "The journalist shot the video on his mobile and shared it with an electronic media agency," the FIR stated.

"I will see what is the real matter. Action only for exposing corruption and highlighting reality should not have been taken," the basic education minister told reporters. "I will seek a report from the SP. Only after that I will be able to tell you."

Referring to suspension of teachers after the news about the roti-salt being served to students, Dwivedi said: "We had sought a report (from the SP) and, prima facie, we were informed that such an incident had taken place, due to which the action (suspension of teachers) was taken."

The journalist, meanwhile, said he writes for a Delhi-based

newspaper and got a call from someone on August 22 that there were discrepancies in the midday meal served to students in the school. "They were sometimes given salt-roti or salt-rice," he said.

Jaiswal said he reached the school for covering the news and also informed additional basic education officer Brijesh Kumar Singh about the visit.

"I shot the first video at 12.07 pm and informed my colleagues, who informed the DM," he said. "The DM did a probe even before the news was run and suspended many."

"Later, the matter became high profile. To save themselves, a number of cases have been lodged against me," the journalist said.

Reacting sharply on lodging the FIR against the journalist, Akhilesh Yadav tweeted: "Those who took away the meals of children have lodged an FIR against journalist for exposing corruption and proved that the era of 'political encounter' of journalist has started. Everyone should

come together for freedom of expression."

Earlier, the Samajwadi Party criticised the move. "Lodging of FIR against Pawan Jaiswal in Mirzapur for exposing black truth of those snatching children's food is an attack on free and fearless journalism," it posted on Twitter.

"This act by the government, which is full of pride of power, proves vow of corruption (in the present regime). SP demands scrapping of the FIR," it said.

The National Human Rights Commission had sent a notice to the state chief secretary last week, seeking a detailed report about the status of the midday-meal scheme across the state within four weeks.

As per norms under the flagship nutrition scheme, pulses, rice, rotis, vegetables, with fruit and milk on certain days, are to be served to school-going children to ensure necessary nutrition to them.

PTI



राज्य मानवाधिकार आयोग का फैसला, कहा- ये डॉक्टर हैं, आतंकी, डकैत या हिस्ट्रीशीटर नहीं, एडीएम ने बिना मस्तिष्क का उपयोग किए उन्हें हिरासत में भेजा

3 हड़ताली डॉक्टरों को 3 दिन जेल में रखा, सरकार को देना पड़ेगा 9 लाख का हर्जाना

भास्कर न्यूज | जयपुर

राज्य मानवाधिकार आयोग ने दिसंबर 2017 में डॉक्टरों की हड़ताल के दौरान भरतपुर के तीन डॉक्टरों की गिरफ्तारी को गैरकानूनी मानते हुए एक-एक लाख रुपए प्रतिदिन के हिसाब से मुआवजा देने के सरकार को आदेश जारी किए हैं। आयोग ने सरकार को तीनों डॉक्टरों को तीन-तीन लाख रुपए मुआवजा देने को कहा है। मानवाधिकार आयोग के अध्यक्ष प्रकाश टाटिया ने इस मामले में एडीएम भरतपुर शहर के खिलाफ टिप्पणी करते हुए यहां तक कहा है कि बगैर मस्तिष्क का उपयोग करते हुए उन्होंने डॉक्टरों को न्यायिक अभिरक्षा में भेजा था।

दरअसल दिसंबर 2017 में डॉक्टरों ने विभिन्न मांगों को लेकर प्रदेशभर में हड़ताल की थी। इस दौरान कई डॉक्टरों को गिरफ्तार किया गया, इनमें तीन भरतपुर के डॉ. कप्तान सिंह, डॉ. मनीष गोयल और डॉ. मुकेश कुमार वशिष्ठ भी शामिल थे।

एडीएम ने तीनों से जमानत के लिए एक-एक करोड़ रु. जमा करने को कहा था

गिरफ्तार किए डॉक्टरों कप्तान सिंह, मनीष गोयल और मुकेश वशिष्ठ को पुलिस ने एडीएम भरतपुर शहर के सामने पेश किया। इस पर एडीएम ने मानत-मुचलकों के लिए तीनों से एक-एक करोड़ रुपए की मांगें। इसके बाद तीनों को पुलिस हिरासत में भेज दिया गया। अब मानवाधिकार आयोग ने अपने आदेश में कहा है कि यह बात साबित करती है कि एडीएम उन्हें जेल में ही रखना चाहते थे। डॉक्टरों के खिलाफ हुई कार्रवाई को गैरकानूनी बताते हुए मानवाधिकार आयोग ने टिप्पणी की है कि ये कोई डकैत, आतंकी या हिस्ट्रीशीटर अपराधी थे क्या, जो इनके भागने का खतरा था? डॉक्टरों को देर रात 12 बजे गिरफ्तारी करने पर भी नाराजगी जाहिर की गई है।

मानवाधिकार आयोग अध्यक्ष न्यायमूर्ति प्रकाश टाटिया की तलख टिप्पणियां

- एडीएम शहर के विरुद्ध की गई टिप्पणियों के आधार पर कार्यपालक मजिस्ट्रेट के विरुद्ध तत्काल विभागीय कार्रवाई की जाए, ताकि भविष्य में प्रशासन या सरकार से ऊपर कानून को मान्यता देने का संदेश कार्यपालक मजिस्ट्रेट तक पहुंच सकें।
- इस केस में कानून का दुरुपयोग हुआ है और मानव अधिकारों का हनन है डॉक्टरों के खिलाफ गैर कानूनी रूप से आईपीसी की धारा 107, 116, 3 व 151 लगाई गई।
- अतिरिक्त जिला मजिस्ट्रेट पर टिप्पणी करते हुए पूछा है

कि पुलिस ने कैसे मान लिया कि रात 12 बजे सरकारी डॉक्टर खुद के घर पर बैठकर शांतिभंग कर रहा है।
■ सभी सरकारी चिकित्सक हैं और लोकसेवक हैं। इनके फरार होने का अंदेशा नहीं था तब उन्हें सामान्य जमानत मुचलके के बजाय एक करोड़ रुपए की जमानत पेश करने का आदेश बिना दिमाग का उपयोग किए गए व बगैर जांच पारित आदेश है। इन्हें पूरा करना संभव ही नहीं था।
■ डॉक्टरों को जेल भेजना ही इस कार्रवाई का मकसद था। जो कि स्वतंत्रता का हनन है।